

(JW)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 97 in O.A. 1611/90.

Dated: June 6, 1991.

Shri Pritam Singh

....

Petitioner.

v/s.

Union of India & Others

....

Respondents.

ORDER:

The petitioner, who was applicant in O.A. 1611/90 titled "Shri Pritam Singh Vs. Union of India & Others" has preferred the instant Review Application under Section 22(3)(f) of the Administrative Tribunals Act, 1985, seeking review of the judgment dated 22-3-1991 rendered in the aforesaid O.A.

2. As provided by Section 22(3)(f) of the Act ibid, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".

The R.A. of the petitioner is not covered by any of the three conditions enumerated above. The points raised in the R.A. were taken into account in the judgement while allowing the application in terms of the directions given in the judgment. We do not find any justification in support of the ground that the judgment should be reviewed. In sum, the Review Application merits rejection and the same is hereby rejected.

(By circulation)

Recd: 6/6/91
(P.C. JAIN)
Member (A)

Recd: 6/6/91
(T.S. OBEROI)
Member (J)